

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 617  
IB-2916(ND)/2019**

**IN THE MATTER OF:**

**M/s. Himanshu Paper Pvt Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Kagaz Print n Pack India Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 05.12.2022  
(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Adv. Sanjay S Chhabra, Adv. Satish  
Choudhary and Adv. Akhil Dehlan**

**For the Respondent/Corporate Debtor :Adv. Priyanka for R1 to R4 for  
3457/2022**

**For the IRP :Adv. Mr Ahsan Ahamad along with  
IRP MR. Aishwarya Mohan Gahrana**

**ORDER**

**IA/4535/2022**

This is a report on Revised List of Creditors under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The same is taken on record with just exceptions.

With this, the present IA stands disposed off.

**IA/4536/2022**

This is report certifying re-constitution of the Committee of Creditors under Regulation 17(1) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 read with Section 21 of the IB Code, 2016. The same is taken on record with just exceptions.



(Mohit)

With this, the present IA stands disposed off.

**IA/4527/2022**

Issue notice to the Respondents.

**IA/3457/2022**

The parties are directed to complete the pleadings, if not already completed.

**IA/3586/2022**

The parties are directed to complete the pleadings, if not already completed.

List IA/4527/2022 alongwith IA/3457/2022 & IA/3586/2022 for arguments on **12.01.2023**.

— sd —

**(Rahul Bhatnagar)**  
Member (T)

— sd —

**(Bachu Venkat Balram Das)**  
Member (J)